

were informed to constitute a State Autonomous Body by 31.03.2017 so as to be eligible for 100% expenditure up to the ceiling from ESIC. Due to some States going for assembly election, deadline was further extended to 30.06.2017.

14 States accepted the proposal for State Autonomous Body and are entitled to get the benefit of 100% bearing of expenditure up to the ceiling, laid down from time to time, by ESI Corporation subject to them forming State Autonomous Body/Society as per structure approved by Corporation in its 172nd meeting held on 06.12.2017. However, for rest of the States existing arrangement of sharing expenditure in the ratio of 7/8:1/8 shall continue. For the States forming State Autonomous Body/Society, funds shall be directly transferred to the Society which is likely to enhance the medical benefit service delivery in respective States under ESI Scheme available to its beneficiaries.

(c) From time to time, ESI Corporation has undertaken steps to ensure due diligence while processing reimbursement claim of ESI beneficiaries. The steps taken include administrative reform measures and Information Technology (IT)/online processing of such reimbursement claims. In addition, CPGRAMS also monitors such cases at ESIC Head Quarter.

**Cess collected under the Building and Other Construction
Workers' Welfare Cess Act, 1996**

563. SHRI MAHENDRA SINGH MAHRA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the cumulative amount of cess collected under the Building and Other Construction Workers' Welfare Cess Act, 1996 during 2014 to 2017, the State/ UT-wise details thereof;

(b) the value of construction work, cess collected, the total number of male and female workers involved in construction activity and the number of construction workers registered as beneficiaries under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996, the State/UT-wise details thereof; and

(c) how many workers have been issued identification cards by Construction Workers' Welfare Boards (CWWBs), the State/UT-wise and year-wise details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) The cumulative amount of cess collected by the States/UTs under the Building and Other Construction Workers' Welfare Cess Act, 1996 is given in the Statement (*See below*) along with

the total number of building and other construction workers registered as beneficiaries. Gender-wise details of beneficiaries and value of construction work is not centrally available.

(c) Under Section 13 of the Building and Other Construction Workers' (Regulation of Employment and Conditions of Service) Act, 1996, Identity Card to every building and other construction worker registered as beneficiary is to be given by the State Building and Other Construction Workers' Welfare Boards. Data in this regard is not centrally available.

Statement

Cumulative amount of cess collected by the States/UTs along with the number of workers registered as beneficiaries

Sl. No.	States/UTs	No. of workers registered with the Board	Amount of cess collected (₹ in crore)
1	2	3	4
1.	Andhra Pradesh	1,729,485	1543.38
2.	Arunachal Pradesh	18,443	65.36
3.	Assam	116,021	695.97
4.	Bihar	828,451	1181.86
5.	Chhattisgarh	1,206,549	797.72
6.	Goa	2,082	105.39
7.	Gujarat	586,230	1758.37
8.	Haryana	730,562	2050.18
9.	Himachal Pradesh	125,793	383.79
10.	Jammu and Kashmir	317,608	534.027
11.	Jharkhand	609,216	353.81
12.	Karnataka	1,155,521	4374.56
13.	Kerala	1,464,621	1535.86
14.	Madhya Pradesh	2,919,105	2123.31
15.	Maharashtra	664,138	5685.33
16.	Manipur	48,000	21
17.	Meghalaya	20,184	117.22
18.	Mizoram	21,865	40.37
19.	Nagaland	4,418	20.06

1	2	3	4
20.	Odisha	1,845,406	1170
21.	Punjab	610,816	1065.92
22.	Rajasthan	1,813,866	1726.76
23.	Sikkim	35,125	83.89
24.	Tamil Nadu	2,791,034	2251.25
25.	Telangana	1,023,263	769.03
26.	Tripura	93,636	156.08
27.	Uttar Pradesh	3,607,498	3368.72
28.	Uttarakhand	163,610	170.41
29.	West Bengal	3,021,365	1507.82
30.	Delhi	501,814	2547.94
31.	A and Nicobar Islands	14,166	53.34
32.	Chandigarh	18,593	106.94
33.	Dadra and Nagar Haveli	2,176	4.61
34.	Daman and Diu	919	37.17
35.	Lakshadweep	179	6.76
36.	Puducherry	41,224	100.16
TOTAL		28,152,982	38514.367

Guidelines for grievance redressal through social media platforms

564. DR. VINAY P. SAHASRABUDDHE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Ministry has prepared any structured guidelines for grievance redressal related communications *via* Twitter and Facebook, if so, the details thereof and if not, the reasons therefor;

(b) the total grievances voiced *via* Twitter and redressed during 2014 to 2017 and what has been the general nature of these grievances; and

(c) the details of human as well as Information and Communication Technology (ICT) infrastructure created for this task?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) Media publicity